

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-90(PB)/2017

IN THE MATTER OF:

TV 18 Broadcast Ltd.
Vs

.... APPLICANT / PETITIONER

Amarpali Media Vision Broadcast Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 11.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Mayank Goel, Resolution Professional

For the Respondent:

ORDER

The Resolution Professional is present in person and has pressed application for initiating the liquidation process of the Corporate Debtor. On the oral statement made by him, it transpired that there are no assets, movable or immovable belonging to the Corporate Debtor. In the facts and circumstances of aforesaid, it would be necessary to seek the presence of the representative of the Corporation Bank-the sole Financial Creditor. Let the representative appear on the adjourned date.

The matter be listed on 24th January, 2018.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

11.01.2018
Veena